

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CAA-284/ND/2017
(CA No.36/C-III/ND/18)

In the matter of
PIPL Managements Consultancy and
Investments (P) Ltd

....PETITIONER

SECTION :
Under Section 230-232

Order delivered on 23.2.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
(V.K. Subburaj)
Hon'ble Member (Tech.)

(Pradeep R. Sethi)
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Anirudh Das, Advocate
Mr. Kamaljeet Singh, Advocate
For the Respondent/Corporate Debtor :
For the Intervener :-

ORDER

Learned Counsel for the Appellant/Petitioner is present and represents that the instant Application has been filed seeking for early hearing. Upon notice, the Regional Director, Official Liquidator as well as the representative for the Income tax Department are present. It is represented by the ~~respective~~ Ld. Standing Counsel appearing for Income tax Department that the said matter was originally listed for hearing on 22.3.2018 and the observations with regard to two Companies relating to Income tax matter are under preparation

CA

Coutd -

and the same will be filed on or before the next date of hearing and that the Income tax Department will be ready with the observations and also ready to make its oral submissions on the said date without fail.

Taking into consideration the said representation, let the matter come up for hearing on the date originally fixed for i.e. 22.3.2018 as we do not find any urgency in taking up the matter as sought for in the application and hence, the application is closed.

List on 22.3.2018^{as} originally fixed^{to} hearing and for final disposal.

- Sd -

(V.K. SUBBURAJ)
MEMBER(TECH.)

- Sd -

(PRADEEP R. SETHI)
MEMBER (TECH.)

- Sd -

(R. VARADHARAJAN)
MEMER (JUDICIAL)

Surjit
23.2.2018